

LOCUST INVASION

Shri Inder J. Malhotra (Jammu and Kashmir): Under rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The situation arising out of the recent locust invasion in various parts of the country”.

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I lay the statement on the Table of the House. [See Appendix II, annexure No. 46].

REPORTED LABOUR STRIKE IN ASSAM
OIL-FIELDS

Shri Hem Barua: Under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The reported strike of about 4500 labour in Assam Oil-fields at Digboi, Duliajan and Naharkatiya.”.

Shri Abid Ali: On behalf of Shri Nanda, I lay the statement on the Table of the House. [See Appendix II, annexure No. 47].

12.29 hrs.

PAPERS LAID ON THE TABLE

GOVERNMENT RESOLUTIONS ON GRANT
OF INTERIM WAGE INCREASES IN TEA AND
RUBBER PLANTATION INDUSTRIES

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Shri Nanda, I beg to lay on the Table a copy of the following papers:—

- (i) Government Resolution No. WB-3(33)/61/1 dated the 30th March, 1962, on the recommendations made by the Central Wage Board for tea plantation industry, for grant of interim wage increase in

South India [Placed in Library. See No. LT-3629/62].

- (ii) Government Resolution No. WB-3(33)/61-2 dated the 30th March, 1960 on the recommendations made by the Central Wage Board for rubber plantation industry, for grant of interim wage increase. [Placed in Library. See No. LT-3630/62].

STATEMENT SHOWING ACTION TAKEN BY
GOVERNMENT ON VARIOUS ASSURANCES,
PROMISES AND UNDERTAKINGS GIVEN BY
MINISTERS DURING VARIOUS SESSIONS OF
SECOND LOK SABHA

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy each of the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) Statement No. I Sixteenth Session, 1962 [See Appendix II, annexure No. 48].
- (ii) Supplementary Statement No. II Fifteenth Session, 1961 [See Appendix II, annexure No. 49].
- (iii) Supplementary Statement No. V Fourteenth Session, 1961 [See Appendix II, annexure No. 50].
- (iv) Supplementary Statement No. XII Thirteenth Session, 1961 [See Appendix II, annexure No. 51].
- (v) Supplementary Statement No. XIII Twelfth Session, 1960 [See Appendix II, annexure No. 52].
- (vi) Supplementary Statement No. XVI Eleventh Session, 1960 [See Appendix II, annexure No. 53].

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- (vii) Supplementary Statement No. XXI Tenth Session, 1960 [See Appendix II, annexure No. 64].
- (viii) Supplementary Statement No. XXI Ninth Session, 1959 [See Appendix II, annexure No. 55].
- (ix) Supplementary Statement No. XXII Eighth Session, 1959 [See Appendix II, annexure No. 56].
- (x) Supplementary Statement No. XXVII Seventh Session, 1959 [See Appendix II, annexure No. 57].
- (xi) Supplementary Statement No. XXXV Second Session, 1957 [See Appendix II, annexure No. 58].

These statements contain 82 implementation reports. As this is the last day of the Second Lok Sabha, I might, with your permission, Sir, state that during the 15 sessions of the Second Lok Sabha, 4323 assurances, promises and undertakings were given by the Ministers to this House. Through the various statements that I had the privilege of laying before the House from time to time, 4190 of these promises and undertakings have been implemented. The Chairman of the Committee on Government Assurances laid the last Report of the Committee on the Table of the House yesterday. It was stated in the Report that the Government had implemented more than 95 per cent of the assurances. With the laying of the present batch on the Table of the House the figures go still higher and about 97 per cent of the assurances given during the life time of the Second Lok Sabha stand implemented.

You would agree that this high percentage of implementation shows a remarkable relationship between the

An. Hon. Member: Hundred per cent true (*Interruptions*).

Shri Satya Narayan Sinha: These targets were achieved on account of sustained effort and willing co-operation from all Ministries.

I am also grateful to the Committee on Government Assurances and its worthy Chairman, Pandit Thakur Das Bhargava for the guidance and co-operation the Government received from the Committee and also for the Committee's appreciation of the efforts made by the Government in implementing the promises given to this House.

NOTIFICATION UNDER COFFEE ACT, ANNUAL REPORT ON ADMINISTRATION OF THE COMPANIES ACT AND ANNUAL REPORT OF TEA BOARD

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): On behalf of Shri Kanungo, I beg to lay on the Table a copy of each of the following papers:—

- (i) The Coffee (Amendment) Rules, 1962, published in Notification No. G.S.R. 358, dated the 24th March, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3642/62].
- (ii) Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1961, under section 638 of the said Act. [Placed in Library. See No. LT-3643/62].
- (iii) Annual Report of Tea Board for the year 1958-59. [Placed in Library. See No. LT-3644/62].

NOTIFICATION UNDER KHADI AND VIL-LAGE INDUSTRIES COMMISSION ACT

Shri A. M. Thomas: On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Khadi and